MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**14/AM19**
(HELD ON 14.08.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 14/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 14.08.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-66	**M/s Eastman Reclamations, Jalandhar**	**HQ F. No. 01/87/50/184/AM13/DES-VII**	Status: **Deferred**
NC No.:14/AM19 Dated: 14.08.2018	Adv. Lic. No. and Date **3010087078 dated 26.06.2012**	**RA F. No. 30/24/040/00013/AM13**	

Subject: Reconsideration of ratification of Norms in respect of Advance Authorization No. 301008707 dated 26.06.2012 for the export product – "Reclaim Rubber".

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

Case No. A-67	**M/s Eastman Reclamations, Jalandhar**	**HQ F. No. 01/87/50/146/AM15/DES-VII**	Status: **Deferred**
NC No.:14/AM19 Dated: 14.08.2018	Adv. Lic. No. and Date **3010103032 dated 18.07.2014**	**RA F. No. 30/24/040/00018/AM15**	

Subject: Reconsideration of ratification of Norms in respect of Advance Authorization No. 3010103032 dated 18.07.2014 for the export product – "Reclaim Rubber from Used Tyres".

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Case No. A-68	**M/s Kohinoor Reclamations, Jalandhar**	**HQ F. No. 01/87/50/441/AM13/DES-VII**	Status: **Deferred**
NC No.:14/AM19 Dated: 14.08.2018	Adv. Lic. No. and Date **3010091871 dated 14.02.2013**	**RA F. No. 30/24/040/00050/AM13**	

Subject: Reconsideration of ratification of Norms in respect of Advance Authorization No. 3010091871 dated 14.02.2013 for the export product – "Reclaim Rubber from Used Tyres".

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

Case No. A-69	**M/s Kohinoor Reclamations, Jalandhar**	**HQ F. No. 01/87/50/217/AM15/DES-VII**	Status: **Deferred**
NC No.:14/AM19 Dated: 14.08.2018	Adv. Lic. No. and Date **3010103133 dated 04.09.2014**	**RA F. No. 30/24/040/00017/AM15**	

Subject: Reconsideration of ratification of Norms in respect of Advance Authorization No. 3010103133 dated 04.09.2014 for the export product – "Reclaim Rubber from Used Tyres".

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

Case No. A-70	**M/s Kohinoor Reclamations, Jalandhar**	**HQ F. No. 01/87/50/143/AM16/DES-VII**	Status: **Deferred**
NC No.:14/AM19 Dated: 14.08.2018	Adv. Lic. No. and Date **3010103514 dated 08.06.2014**	**RA F. No. 30/24/040/00011/AM16**	

Subject: Reconsideration of ratification of Norms in respect of Advance Authorization No. 3010103514 dated 08.06.2014 for the export product – "Reclaim Rubber".

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

Case No. A-71	M/s J.J. Plastalloy Pvt. Ltd.	**HQ F. No. 01/87/050/00213/AM17/DES-VII**	Status: **Deferred**
NC No.:14/AM19 Dated: 14.08.2018	—	—	

Subject: Request for delete the condition imposed in their Export items by Norms Committee.

The following applications of M/s J.J. Plastalloy Pvt. Ltd., Varanasi was received from RA, Varanasi for fixation of adhoc norms:-

Sl. No.	Advance Auth. No.	Dated	RA F.No.	Details of Export Item as fixed by Norms Committee	Details of Export Item as per condition sheet issued by RA
1.	1510021433	07.03.2014	15/24/040/00013/AM14	Polypropylene Compound (Containing 32 ± 1% Polypropylene and	PP Compound Polypropylene Compound

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				68 ± 1% Calcium Carbonate)	
2.	1510022050	20.04.2015	15/24/040/00001/AM16	FILLER MASTER BATCH containing minimum 60 MT LLDPE	Filler Master Batch
3.	1510022068	04.07.2015	15/24/040/00010/AM16	FILLER MASTER BATCH (PE BASED) containing minimum LLDPE 24 MT and Polypropylene Copolymers 24 MT	Filler Master Batch (PE BASED)
4.	1510022070	23.07.2015	15/24/040/00011/AM16	FILLER MASTER BATCH (PE BASED) (Containing minimum LLDPE 48 MT & Polypropylene 48 MT)	Filler Master Batch (PE BASED)
5.	1510022071	28.07.2015	15/24/040/00009/AM16	Filler Master Batch containing minimum 125 MT Polyproplene including both variety	Filler Master Batch
6.	1510022072	30.07.2015	15/24/040/00012/AM16	Filler Master Batch containing minimum 150 MT Polyproplene including both variety	Filler Master Batch
7.	1510022077	01.10.2015	15/24/040/00015/AM16	FILLER MASTER BATCH (PE BASED) (Containing minimum LLDPE 48 MT & Polypropylene 48 MT)	Filler Master Batch (PE BASED)
8.	1510022094	30.03.2016	15/21/040/00024/AM16	FILLER MASTER BATCH Containing minimum 155 MT LLDPE	Filler Master Batch
9.	1510022103	20.06.2016	15/24/040/00002/AM17	Filler Master Batch containing minimum 150 MT of Liner Low Density Polyethylene	Filler Master Batch

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

ONLINE CASES

1	**Case No.:21/18/87-ALC1/2015**	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
	Decision : The committee considered the case as per agenda and decided to call for from the firm composition of export product and weight of export product in Kg.			

2	**Case No.:107/15/87-ALC1/2016**	Party Name: KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00500/AM17/	RLA File :05/23/040/00563/AM16/	Lic.No/Date:0510398095 31.03.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
THERMOPLASTIC RUBBER (TPR) COMPOUND	400000 Kg	STYRENE BUTADIENE STYRENE	326337.2 Kg
		SYNTHETIC RUBBER (GRADE: RB 840) (GRADE: RB 840)	32633.7 kg
		STYRENE ETHYLENE BUTADIENE STYRENE	49029 Kg
RA may take consequential action as per Policy / Procedures			

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

3	**Case No.:60/8/87-ALC1/2016**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00172/AM17/	RLA File :34/24/040/00302/AM16/	Lic.No/Date:3410042073 15.04.2016	
	Decision : The Committee heard the representative of the firm Sh. Nihar Mehta, Executive Director during the Personal Hearing and decided that written submissions given by the firm may be to referred to Technical Expert (Consultant SK) for examination and comments.			

4	**Case No.:61/8/87-ALC1/2016**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00173/AM17/	RLA File :34/24/040/00304/AM16/	Lic.No/Date:3410042072 15.04.2016	
	Decision : The Committee heard the representative of the firm Sh. Nihar Mehta, Executive Director during the Personal Hearing and decided that written submissions given by the firm may be to referred to Technical Expert (Consultant SK) for examination and comments.			

5	**Case No.:62/8/87-ALC1/2016**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00174/AM17/	RLA File :34/24/040/00305/AM16/	Lic.No/Date:3410042071 15.04.2016	
	Decision : The Committee heard the representative of the firm Sh. Nihar Mehta, Executive Director during the Personal Hearing and decided that written submissions given by the firm may be to referred to Technical Expert (Consultant SK) for examination and comments.			

6	**Case No.:16/11/87-ALC1/2016**	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00254/AM17/	RLA File :03/94/040/00023/AM17/	Lic.No/Date:0310804161 25.04.2016	
	Decision: The Committee considered the request of the firm to give another date for Personal Hearing and decided to defer the matter.			

7	**Case No.:46/15/87-ALC1/2016**	Party Name: TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00439/AM17/	RLA File :53/24/040/00019/AM17/	Lic.No/Date:5310019235 27.10.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00439/AM17, the Committee decided to approve following ad-hoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
AQUA COAT SR61 T (Mould Release Agent)	30000 Kg	Y-SR61 CONCENTRATE (Hydroxi functional silicon –	1456.32 Kg

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

		25-30%)	
		Y-XB 1823 ADDITIVE Polyethyl Siloxane (40-50%)	230.20 Kg
RA may take consequential action as per Policy / Procedures			

8	**Case No.:62/15/87-ALC1/2016**	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00455/AM17/	RLA File :03/94/040/00532/AM17/	Lic.No/Date:0310808867 28.10.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00252/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN WITH FREE AMINO GROUPS AND VISCOSITY AT 25 C 125 TO 750 POISES (Synpol 140)	1 Kg	Dimer Acid	0.636 Kg
		PENTA ETHYLENE HEXA AMINE (PEHA)	0.481 Kg
		Industrial Mono Carboxylic Fatty Acid	0.027 Kg
RA may take consequential action as per Policy / Procedures			

9	**Case No.:4/16/87-ALC1/2016**	Party Name: G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00531/AM17/	RLA File :03/94/040/00686/AM17/	Lic.No/Date:0310808908 02.11.2016	

Decision: The Committee considered the request of the firm to give another date for Personal Hearing and decided to defer the matter.

10	**Case No.:122/15/87-ALC1/2016**	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00515/AM17/	RLA File :05/24/040/00407/AM17/	Lic.No/Date:0510400511 29.11.2016	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY
Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE FRONT WITHOUT HOOK CHARCOAL BLACK	105600 Number
Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK CHARCOAL BLACK	105600 Number

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Fittings for Furniture, Coach work or the like in Others category:Front LH/RH Grab Handle-C520	422400 Number
Fittings for Furniture, Coach work or the like in Others category: ASSY GRAB HANDLE REAR WITH HOOK MARBLE (Total NET CONTENTS OF IMPORT ITEMS IN EXPORT PRODUCTS: (1) POLYPROPYLENE RESIN: DOW C702-20 NATURAL=61,776.000 KGS. (2) DAMPER CHARCOAL BLACK C520 E=211200 NOS. (3) BARREL DAMPER-C520=844800 NOS.)	422400 Number

IMPORT ITEM	QTY
POLYPROPYLENE RESIN: DOW C702-20 NATURAL	64864.80 Kg
RELEVAMT DAMPER CHARCOAL BLACK C520 E	Net to Net
RELEVANT BARREL DAMPER - C520	Net to Net
RA may take consequential action as per Policy / Procedures.	

11	**Case No.:72/2/87-ALC1/2017**	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00129/AM18/	RLA File :03/95/040/00788/AM17/	Lic.No/Date:0310811234 15.02.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE PROTECTIVE FILM (PROPYLENE COPOLYMER BASED)	200000 Kg	LDPE GRANULES	6391.3 Kg
		LLDPE GRANULES	84000 Kg
		POLYPROPYLENE GRANULES	77608.7 Kg
		PROPYLENE COPOLYMER	42000 Kg
RA may take consequential action as per Policy / Procedures			

12	**Case No.:137/2/87-ALC1/2017**	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00194/AM18/	RLA File :34/24/040/00377/AM17/	Lic.No/Date:3410043060 24.03.2017	

Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post.

13	**Case No.:44/2/87-ALC1/2017**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00101/AM18/	RLA File :02/24/040/00263/AM17/	Lic.No/Date:0210207504 29.03.2017	

Decision: The Committee observed that firm has not replied to DL issued to them and decided that a final reminder

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	may be issued to the firm by post.

14	**Case No.:11/2/87-ALC1/2017**	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00068/AM18/	RLA File :03/94/040/01073/AM17/	Lic.No/Date:0310812402 10.04.2017	
	Decision: The Committee considered the case as per agenda and decided to defer the matter.			

15	**Case No.:13/2/87-ALC1/2017**	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00070/AM18/	RLA File :03/94/040/01111/AM17/	Lic.No/Date:0310812403 10.04.2017	
	Decision: The Committee considered the case as per agenda and decided to defer the matter.			

16	**Case No.:2/1/87-ALC1/2017**	Party Name: GARWARE POLYESTER LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00002/AM18/	RLA File :03/94/040/00106/AM18/	Lic.No/Date:0310813151 09.05.2017	
	Decision : The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant) {SK}.			

17	**Case No.:17/5/87-ALC1/2017**	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00332/AM18/	RLA File :03/94/040/00154/AM18/	Lic.No/Date:0310814559 12.07.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00252/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN WITH FREE AMINO GROUPS AND VISCOSITY AT 25 C 125 TO 750 POISES (Synpol 140)	1 Kg	Dimer Acid	0.636 Kg
		PENTA ETHYLENE HEXA AMINE (PEHA)	0.481 Kg
		Industrial Mono Carboxylic Fatty Acid	0.027 Kg
RA may take consequential action as per Policy / Procedures			

18	**Case No.:30/5/87-ALC1/2017**	Party Name: ASAWA INSULATION PVT. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00345/AM18/	RLA File :03/94/040/00350/AM18/	Lic.No/Date:0310814861 27.07.2017	
	Decision: Based on the examination of the case of firm by Technical Expert (Consultant) {SK}) in file no.			

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

01/87/050/00345/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY
SMART PIR PANEL AXAX20 (184892 Kg)	130000 Sq. Meter
SMART PIR PANEL AXAX30 (27126 Kg)	15000 Sq.Meter

IMPORT ITEM	QTY
ALUMINIUM FOIL 60 MICRON THICKNESS BOTH SIDES (+-10% TOLERANCE)	43967.040 Kg
POLYFOAM DS 40 DC	60546.090 Kg
MDI (METHYLENE DIPHENYL DIISOCYANATE)	78709.910 Kg
ALUMINIUM FOIL 60 MICRON THICKNESS BOTH SIDES (+-10% TOLERANCE)	5073.120 Kg
POLYFOAM DS 40 DC	9963.230 Kg
MDI (METHYLENE DIPHENYL DIISOCYANATE)	12952.210 Kg
RA may take consequential action as per Policy / Procedures	

Case No.:24/5/87-ALC1/2017	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
HQ File :01/87/050/00339/AM18/	RLA File :03/94/040/00274/AM18/	Lic.No/Date:0310815095 09.08.2017	

19 **Decision:** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00252/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN WITH FREE AMINO GROUPS AND VISCOSITY AT 25 C 125 TO 750 POISES (Synpol 140)	1 Kg	Dimer Acid	0.636 Kg
		PENTA ETHYLENE HEXA AMINE (PEHA)	0.481 Kg
		Industrial Mono Carboxylic Fatty Acid	0.027 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:30/10/87-ALC1/2017	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
HQ File :01/87/050/00520/AM18/	RLA File :09/24/040/00226/AM18/	Lic.No/Date:0910065400 29.08.2017	

20 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in file no. 01/87/050/00520/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
C884083-CAPPED 0.09 IV BIFUNCTIONAL PPO	1 Kg	MX90 SA90 100 0 50ST POLY PHENYLENE OXIDE PPO	1.035 Kg

ASHOK CHANDER BHATT
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

		METHACRYLIC ANHYDRIDE MAAH	0.231 Kg
		METHANOL	4.00 Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:4/6/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status:Approved**
	HQ File :01/87/050/00390/AM18/	RLA File :02/24/040/00104/AM18/	Lic.No/Date:0210207884 13.10.2017	

21

Decision : Based on the decision taken in Norms Committee Meeting No.9 which was held on 31.01.2018, committee decided to approve following ad-hoc norms :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE SIOPLAS COMPOUND	1000 MT	Linear Low Density Polyethylene	999.400 MT
		Tri Methoxy Vinyl Silane	14.000 MT
		Di-Cumylperoxide(DCP)	0.800 MT
		Antioxidant	0.800 MT
RA may take consequential action as per Policy / Procedures			

	Case No.:5/6/87-ALC1/2017	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00391/AM18/	RLA File :02/24/040/00111/AM18/	Lic.No/Date:0210207889 16.10.2017	

22

Decision : Based on the decision taken in Norms Committee Meeting No.9 which was held on 31.01.2018, committee decided to approve following ad-hoc norms :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND(Power Cable grade)	100 MT	PVC RESIN	57.940 MT
		Di Octyl Phthalate Plasticizer(DOP)	19.600 MT
		Chlorinated Parafins Plasticizers	12.750 MT
		Calcium Carbonate	13.000 MT
		Lead Stablizer	2.000 MT
RA may take consequential action as per Policy / Procedures			

	Case No.:116/10/87-ALC1/2017	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
23	HQ File :01/87/050/00606/AM18/	RLA File :34/24/040/00213/AM18/	Lic.No/Date:3410043634 14.11.2017	

Decision : The Committee heard the representative of the firm Sh. Nihar Mehta, Executive Director during the Personal Hearing and decided that written submissions given by the firm may be to referred to Technical Expert (Consultant SK) for examination and comments.

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

24	**Case No.:115/10/87-ALC1/2017**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00605/AM18/	RLA File :34/24/040/00212/AM18/	Lic.No/Date:3410043637 15.11.2017	
	Decision : The Committee heard the representative of the firm Sh. Nihar Mehta, Executive Director during the Personal Hearing and decided that written submissions given by the firm may be to referred to Technical Expert (Consultant SK) for examination and comments.			

25	**Case No.:117/10/87-ALC1/2017**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00607/AM18/	RLA File :34/24/040/00214/AM18/	Lic.No/Date:3410043638 15.11.2017	
	Decision : The Committee heard the representative of the firm Sh. Nihar Mehta, Executive Director during the Personal Hearing and decided that written submissions given by the firm may be to referred to Technical Expert (Consultant SK) for examination and comments.			

26	**Case No.:29/1/87-ALC1/2018**	Party Name: KAMAKSHI FLEXIPRINTS PRIVATE LIMITED	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00029/AM19/	RLA File :08/24/040/00308/AM18/	Lic.No/Date:0810141888 30.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00029/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Packaging Material of Multilayers in Roll Form (Adhesive laminated of 15 micron BOPA + 90 micron Polyethylene Film without Hotmelt)	120000 Kg	BOPA Film	21840 Kg
		LLDPE Granules	83275 Kg
		LDPE Granules	21396 Kg
		White Masterbatches	5454 Kg
		Liquid Printing Inks for Gravure Process in various colours Solids 22%	4320 Kg
		Liquid Polyurethane Adhesive Solids 65%	4920 Kg
RA may take consequential action as per Policy / Procedures			

27	**Case No.:4/2/87-ALC1/2018**	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00050/AM19/	RLA File :03/94/040/00621/AM18/	Lic.No/Date:0310818874 05.02.2018	

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Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product

28	**Case No.:21/1/87-ALC1/2018**	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00021/AM19/	RLA File :05/23/040/00463/AM18/	Lic.No/Date:0510405711 26.02.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND (FOAM GRADE)	500000 Kg	PVC RESINS	277500 Kg
		PHTHALATE PLASTICIZERS	192000 Kg
		CALCIUM CARBONATE	35000 Kg
		PVC STABILIZER	500 Kg
RA may take consequential action as per Policy / Procedures			

29	**Case No.:35/13/87-ALC1/2018**	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00292/AM19/	RLA File :31/83/040/00169/AM18/	Lic.No/Date:3110067009 20.03.2018	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
f) Composition of Polyacrylamide A 756
g) Chemical reaction involved along with net weight

30	**Case No.:36/13/87-ALC1/2018**	Party Name: ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00293/AM19/	RLA File :31/83/040/00170/AM18/	Lic.No/Date:3110067010	

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		20.03.2018	

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
f) Composition of Polyacrylamide A 756
g) Chemical reaction involved along with net weight

	Case No.:8/8/87-ALC1/2018	Party Name: MINAR RECLAIMATION PVT.LTD.,	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00129/AM19/	RLA File :30/24/040/00002/AM19/	Lic.No/Date:3010104306 27.04.2018	

31 **Decision :** The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
RECLAIMED RUBBER	1140 MT	OLD/USED PNEUMATIC TYRES SCRAP/ RUBBER SCRAP (CUT INTO 2 & 3 PIECES / MULTIPLE CUTS / SHREDDED)	1149.12 MT
RA may take consequential action as per Policy / Procedures			

	Case No.:33/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Rejected**
	HQ File :01/87/050/00172/AM19/	RLA File :08/24/040/00353/AM18/	Lic.No/Date:0810142600 15.05.2018	

32 **Decision :** Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in file no. 01/87/050/00172/AM19, the Committee decided to reject the case due to following reasons:-

a) The firm has taken two Advance Authorizations on 15.06.2018 for the same Export Items
b) However, the firm has applied different norms for the same export and import items
c) Chartered Accountants Certificate showing Past-Production consumption data for past 3 years shows different production and different consumption certificate, though issued by the same CA and the same date i.e.05.05.2018

	Case No.:34/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Rejected**
33	HQ File :01/87/050/00173/AM19/	RLA File :08/24/040/00356/AM18/	Lic.No/Date:0810142598 15.05.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in file no. 01/87/050/00172/AM19, the Committee decided to reject the case due to following reasons:-

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

a) The firm has taken two Advance Authorizations on 15.06.2018 for the same Export Items
b) However, the firm has applied different norms for the same export and import items
c) Chartered Accountants Certificate showing Past-Production consumption data for past 3 years shows different production and different consumption certificate, though issued by the same CA and the same date i.e.05.05.2018.

34	**Case No.:42/10/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00181/AM19/	RLA File :08/24/040/00019/AM19/	Lic.No/Date:0810142636 18.05.2018	

Decision : The committee considered the case as per agenda and decided to call from the firm the following information :-
a) Complete composition of Acrylic Resin in % terms for 100% Resin content.
b) Whether water of reaction is formed during the reaction. If so, complete chemical reaction may be given Past production/consumption data certified by CA

35	**Case No.:60/10/87-ALC1/2018**	Party Name: ASIA RUBBER PRODUCTS	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Approved**
	HQ File :01/87/050/00199/AM19/	RLA File :30/24/040/00007/AM19/	Lic.No/Date:3010104345 28.05.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL RECLAIMED RUBBER	1615 MT	USED BUTYL RUBBER TUBE SCRAP	1453.5 MT
RA may take consequential action as per Policy / Procedures			

36	**Case No.:1/13/87-ALC1/2018**	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:14/87-ALC1/2018 14.08.2018	**Status: Deferred**
	HQ File :01/87/050/00258/AM19/	RLA File :03/94/040/00304/AM19/	Lic.No/Date:0310822313 16.07.2018	

Decision : The committee considered the case as per agenda and decided to call from the firm the following information :-
a) Percentage composition of inputs for 100% resin compound
b) Whether water of reaction is formed during the reaction. If so, complete chemical reaction may be given
c) Solvents used for formulating 60% resin compound.

Meeting ended with a vote of thanks to the Chair.

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